

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/TT/2017

- Subject** : Determination of transmission tariff of Rapp-Kota 400 kV D/C line (part of Rapp-Jaipur (South) 400 kV D/C line with one ckt LILOed at Kota along with associated bay at Kota under transmission system associated with Rapp 7 & 8, Part-A for the 2014-19 tariff period.
- Date of Hearing** : 18.1.2018
- Coram** : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 17 others
- Parties present** : Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Aryaman Saxena, PGCIL
Shri R. B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations for Rapp-Kota 400 kV D/C line (part of Rapp-Jaipur (South) 400 kV D/C line with one ckt LILOed at Kota along with associated bay at Kota under transmission system associated with Rapp 7 & 8, Part-A for the 2014-19 tariff period. He submitted that the instant assets were scheduled to be put under commercial operation on 27.3.2015 as per the Investment Approval dated 28.3.2013. The asset was initially anticipated to be put under commercial operation on 31.8.2017, however the actual COD was 3.8.2017. There is time over-run of around 29 months. The revised tariff forms as per the actual COD were filed alongwith affidavit dated 9.1.2018. The representative of the petitioner submitted that rejoinder to the reply filed by BRPL and UPPCL has also been submitted and requested to grant AFC under Regulation of the



Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, for inclusion in the computation of PoC charges.

2. The Commission directed RAPP to submit the status of associated units of RAPP and the bays at RAPP end and the CTU to clarify whether the instant line is of dedicated nature, on affidavit by 16.2.2018 with a copy to the beneficiaries.

3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 16.2.2018:-

- (i) The Auditor's certificate based on actual COD.
- (ii) CEA's inspection certificate and the certificate from MD regarding COD of the asset.
- (iii) Documents in support of Rate of Interest, Date of Drawl and Repayment Schedules (as per Form-9c) of Proposed Loans deployed for the asset. If there is any default in interest payment on loan, provide the details.
- (iv) Submit Form-4A "Statement of Capital Cost" as per Books of accounts (accrual Basis and cash basis separately) for the asset. Amount of Capital Liabilities in Gross Block should also be indicated.
- (v) The computation of interest during construction for the asset from the date of infusion of debt fund up to scheduled COD as per Regulation 11(A)(1) of 2014 Tariff Regulations and from scheduled COD to actual COD of the asset.
- (vi) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.
- (vii) Statement of discharge of the Initial Spares during the period.

4. The Commission further directed to submit the editable soft copy in excel format with links for the information sought in point (v) above by 16.2.2018.

5. The Commission observed that the petitioner's request for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations would be considered after receipt of the above said information from RAPP, CTU and the petitioner.



6. The Commission further directed the respondents to file their reply by 28.2.2018 and the petitioner to file rejoinder, if any, by 10.3.2018. The Commission further observed that no extension of time shall be granted.

7. The Commission also directed to list the matter on 20.3.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

